Activities	Number	
Publications	170	
Documentaries/Documentation	101	
Exchange Visit	34	

## Implementation of Forest Rights Act

2703. SHRI BINOY VISWAM: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government is aware of hardships faced by tribal population due to encroachment on their lands by the mining mafia and corporate houses in various parts of country;
- (b) whether Government has reviewed the progress of implementation of Forest Rights Act;
- (c) the details of funds allocated for tribal welfare to various States along with their utilisation; and
  - (d) whether a white paper would be issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI SUDARSHAN BHAGAT): (a) Government is aware of the possibility of land belonging to tribal population to be encroached upon and has put in place strong constitutional, legislative and institutional framework to address the matter.

- (b) Ministry of Tribal Affairs is regularly monitoring and reviewing the progress of implementation of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Rights) Act, 2006 (FRA, 2006). Mechanisms laid down by Government of India for monitoring the progress of implementation of the Act include:-
  - (i) States/UTs are submitting Monthly Progress Reports and Quarterly Progress Reports as per amended Rules to the Ministry;
  - (ii) Ministry also reviews the progress by convening meetings of State Secretaries/Commissioners of Tribal Welfare/Development Departments.
  - (iii) Visits by Ministers and senior officers of the Ministry to States for reviewing the progress of implementation of the Act.
  - (iv) Organisation of Regional Workshops in order to explain and discuss the amendments in the Forest Right Rules and the guidelines to the officials of the key State Government Departments.

Unstarred Questions

- (v) A series of Review-cum-Consultation meetings with States held in which besides reviewing the progress, various issues in its implementation were also discussed and clarification on a number of points given.
- (vi) As per FR Amendment Rules, 2012 Government notified, on 6.9.2012, State Level Monitoring Committee is required to meet at least once in three months to monitor the process of recognition, verification and vesting of rights, consider and address the field level problems.
- (c) Government has adopted Tribal Sub-Plan (TSP) Strategy, now called as Schedule Tribe Component (STC) for overall development of tribal people across the country. Funds under STC dedicatedly flows for tribal development which includes support for education, health, sanitation, water supply, etc. Major part of infrastructure development in tribal dominated areas and provision of basic amenities to tribal people in the country is carried out through various schemes/programmes of concerned Central Ministries and the State Governments, while the Ministry of Tribal Affairs (MoTA) through its schemes/programmes including Special Central Assistance (SCA) to Tribal Sub Scheme (TSS) and Grants under Article 275 (1) of the Constitution provides additive to these initiatives by way of plugging critical gaps. In 2017-18, out of total TSP funds of ₹ 1,70,582.00 crore, about 18.4% was with Central Ministries, 81.6% was by the States. Share of MoTA was only 3.2%.

The details of budget allocated for the welfare of tribal people in the country under various schemes/programmes of the Ministry during the last three years is as under:-

(₹ in crore)

Year	Budget Allocated	Revised Estimate	Expenditure
2015-16	4792.19	4550.00	4472.60
2016-17	4800.00	4798.63	4793.96
2017-18	5300.14	5293.30	5285.68

(d) No, Sir.

## Kasturba Gandhi Balika Vidyalayas upto graduation

†2704. SHRI NARANBHAI JEMLABHAI RATHWA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government proposes to provide education to girl students of Kasturba Gandhi Balika Vidyalayas (KGBVs) upto graduation which is presently provided

<sup>†</sup> Original notice of the question was received in Hindi